

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (C) Nos. 1717-1718/2020  
(Arising out of impugned final judgment and order dated 19-06-2019  
in IA No. 7/2019 in S.A. No. 169/1993 and 19-06-2019 in IA No.  
8/2019 in S.A. No. 169/1993 passed by the High Court of Judicature  
at Patna)

SWAMI VEDVYASANAND (D) THR LRS

Petitioner(s)

VERSUS

SHYAM LAL CHAUHAN &amp; ORS.

Respondent(s)

(IA No. 2079/2020 - EXEMPTION FROM FILING O.T. AND IA No.  
2082/2020 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 02-04-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Shyam Divan, Sr. Adv.  
Mr. Sabarish Subramanian, AOR  
Mr. Vishnu Unnikrishnan, Adv.  
Mr. C Kranthi Kumar, Adv.  
Mr. Naman Dwivedi, Adv.  
Mr. Danish Saifi, Adv.

For Respondent(s) Mr. Vijay K. Jain, AOR  
  
Mr. Krishnan Venugopal, Sr. Adv.  
Mr. Rohit K. Singh, AOR  
Mr. Pritam Bishwas, Adv.  
Mr. Avinash Mathews, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned senior counsel appearing for the parties.

Arguments concluded.

Judgment reserved.

Written Submissions, if any, be filed in three days.

(RAJNI MUKHI)  
COURT MASTER (SH)

(DIPTI KHURANA)  
ASSISTANT REGISTRAR